

Central Administrative Tribunal
Principal Bench

(12)

O.A. No. 2843 of 1997

New Delhi, dated this the 7th January, 1999

HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)

Shri Gajraj Singh,
S/o Shri Bihari Lal,
Palam Colony,
New Delhi-110045. Applicant

(By Advocate: Shri M.K. Gaur proxy
counsel for Shri U.Srivastava)

Versus

Union of India through

1. The General Manager,
Northern Railway,
Baroda House, New Delhi.
2. The Divl. Railway Manager,
Northern Railway,
Bikaner (Rajasthan).
3. The Permanent Way Inspector (PWI),
Northern Railway,
Loharu (Haryana) Respondents

(None appeared)

O R D E R (Oral)

By Hon'ble Mr. S.R. Adige, Vice Chairman (A)

Applicant seeks a direction for reengagement as a Casual Labourer in preference to juniors and outsiders and for eventual regularisation.

2. I have heard Shri M.K. Gaur proxy counsel for Shri U. Srivastava for applicant. None appeared for respondents.

3. Shri Gaur has invited my attention to applicant's representation addressed DRM, Bikaner (Ann. A-3) which is undated, which has not been disposed of as yet by respondents. In this

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connection Shri Gaur states that as the aforesaid representation is undated applicant would like to file a fresh and self-contained representation to the respondents within one month from the date of receipt of a copy of this order. If so, upon receipt of such representation, respondents should dispose of the same in accordance with rules and instructions by means of detailed and speaking order under intimation to applicant within three months from the date of receipt of its receipt.

4. The O.A. stands disposed of accordingly. No costs.

5. After the above orders were dictated in the open court, Respondents' counsel Shri P.S. Mahendru appeared.

Anfolgi
(S.R. Adige)
Vice Chairman (A)

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